

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1703
TO BE ANSWERED ON 3RD AUGUST, 2021**

**COMPLIANCE OF PROVISIONS OF CIGARETTES AND OTHER TOBACCO
PRODUCTS ACT (COTPA) 2003**

**1703: SHRI K.T.S. TULSI :
SHRI HARSHVARDHAN SINGH DUNGARPUR:**

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the steps, if any, being taken to ensure compliance of Cigarettes and Other Tobacco Products Act (COTPA) 2003 by Government;
- (b) the new measures, if any, introduced to track and penalize offenders; and
- (c) if so, the details thereof?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(DR. BHARATI PRAVIN PAWAR)**

(a) to (c): A comprehensive legislation, namely the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003 (COTPA 2003) to regulate the use of tobacco products has been enacted. The provisions under COTPA, 2003 and the Rules made thereunder mandate prohibition of smoking in public places; ban on sale of tobacco products to and by minors, sale of tobacco products within a radius of 100 yards of educational institutions; prohibition on direct and indirect advertising of tobacco products and mandatory display of specified health warnings.

The enforcement of provisions of Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003 (COTPA 2003) and Rules made thereunder primarily lies with the States/Union Territories. The States/UTs undertake drives for enforcement of COTPA 2003, from time to time. Enforcement efforts are also monitored by the State Tobacco Control Cells (STCCs) and District Tobacco Control Cells (DTCCs).
